

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 3078
(To be answered on the 12th March 2020)**

STEPS TO MINIMISE AIR CRASH

3078. MS RAMYA HARIDAS

Will the Minister of CIVIL AVIATION

जागर विमानतल मंत्री

be pleased to state:-

- (a) whether the Government has taken any steps to minimise air crashes and if so, the details thereof;
- (b) whether the Government checks safety requirements before providing flight permits and if so, the details thereof; and
- (c) whether the Government takes strict and timely action against the operators who deviate from the established safety norms and if so, the details thereof?

ANSWER

Minister of State (IC) in the Ministry of CIVIL AVIATION

जागर विमानतल मंत्रालय में राज्य मंत्री (स्वतंत्र पक्ष)

(Shri Hardeep Singh Puri)

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- (a) The steps taken by Directorate General of Civil Aviation(DGCA) to minimise air crashes and enhance safety levels in Civil Aviation in the country are listed at Annexure.
- (b) DGCA issues Air Operator Certificate (Scheduled Air Transport Service) and Air Operator Permit (Non-Scheduled Air Transport Service) by following the procedure laid down in the Air Operator Certification Manual (CAP 3100/3300/3400), which is a structured five phase certification process through which compliance of laid down regulatory requirements is ensured before issuance of Air Operator Certificate/ Air Operator Permit.
- (c) DGCA has an established enforcement policy and action against the operators who deviate from the established safety norms are taken as per the notified Enforcement Policy and Procedures Manual which lays down detailed procedures for investigation and consequent enforcement/ deterrent action inter alia including punitive action such as issue of warnings, suspension/ cancellation of permits/ licences etc.

In response to part (a) of Lok Sabha USQ 3078 regarding "Steps to Minimize Air Crash" the Measures taken by DGCA to ensure Air Safety include the following:

➤ Implementation of Recommendations Emanating from Investigation of Aircraft Accidents and Hazardous Incidents:

Safety recommendations emanating from investigation of various aircraft accidents and incidents are followed up for implementation with the concerned agencies so as to prevent recurrence of similar accidents/incidents.

➤ Issue of Civil Aviation Requirements / Air Safety Circular:

Accidents/Incidents are regularly analyzed and based on these analysis Air Safety Circulars are issued to bring important observations/findings to the notice of the operators to avoid the recurrence of the accidents. Safety precautions also are circulated through the Air Safety Circulars. Whenever requirement is felt regulatory changes are done by issuing Civil Aviation Requirements.

➤ Surveillance by Flight Inspectors:

The Flight Inspector of DGCA carryout periodic proficiency and standardization checks of pilots of various operators to ensure that laid down operating procedures are followed.

➤ Regulatory Audit of Operators:

Regulatory Audit teams of DGCA carry out periodically regulatory audit of operators and maintenance organizations. The deficiencies pointed out in the regulatory audit reports are immediately brought to the notice of the operators for taking necessary remedial measures. DGCA, in its effort to make the operators more responsible for quality control and safety, has stressed that operators should also conduct their internal audit apart from DGCA regulatory audit.

➤ Periodic Spot Checks:

Periodic spot checks on the operations and maintenance activities of the operators have been intensified by DGCA officers to ensure observance of the laid down procedures.

➤ Special Operating Precautions in Poor Weather Conditions:

Operators and Airport authorities have been advised to take specific actions during periods of monsoon and fog. Airline pilots are subjected to special checks to ensure their proficiency in monsoon conditions.

➤ Prevention of Bird Strike Incidents.

Continuous efforts are being made in association with airport authorities and local civic authorities to take effective measures to reduce bird strike menace.

➤ Action against defaulters:

Whenever it is found that there is gross violation of the laid down norms or compromise of safety, strict action is taken against the defaulters.